

ACT No. XXII OF 1862.

PASSED BY THE GOVERNOR-GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor-General on the 27th November 1862.)

*An Act relating to Emigration to the British Colonial Dependency of Seychelles.*

WHEREAS it is expedient to extend the provisions of Act XV of 1842 (*for regulating the Emigration of the Native Inhabitants of the Territories under the Government of the East India Company to the Island of Mauritius*) so that Native Inhabitants of British India may emigrate to the British Colonial Dependency of Seychelles ; It is enacted as follows :—

I. Act XIV of 1839, in so far as it renders liable to penalties every person who shall make with any Native of India any contract for labor to be performed in the British Colonial Dependency of Seychelles, or who shall knowingly aid or abet any Native of India in emigrating from the Ports of Calcutta, Madras, and Bombay respectively, to the said Colonial Dependency, is repealed.

II. All the provisions of the said Act XV of 1842, as modified by Act XLIX of 1860 (*relating to vessels carrying Emigrant Passengers to the British Colonies*) shall extend and apply to Native Inhabitants of the British Territories in India who shall emigrate to the British Colonial Dependency of Seychelles, and the said Act XV of 1842 shall be read as if the words " or the British Colonial Dependency of Seychelles " had been inserted therein after the word " Mauritius " wherever the word " Mauritius " occurs in the said Act.

III. No Emigrant shall be permitted to embark for the said Dependency of Seychelles without a certificate from the Agent appointed by the Government of Mauritius and Seychelles, countersigned by the Protector of Emigrants of the Port of Calcutta, Madras, or Bombay, to the effect that such person has been engaged by him as an Emigrant to that Dependency on the part of the said Government.

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IV. In case of sickness breaking out on board of any vessel conveying Emigrants to the said Dependency, such Emigrants may be taken to the Quarantine Station of the Island of Mauritius, and in such case such Emigrants may, at their option, contract for service at the said Island of Mauritius or may proceed to the said Dependency; and if they shall elect to contract for service in the said Island of Mauritius, such Emigrants shall then be regarded and treated, in all respects, as if they had emigrated to the said Island under the said Act XV of 1842.

In case of sickness, Emigrants may be taken to Quarantine Station of Mauritius.

V. This Act shall take effect as to the said Colonial Dependency of Seychelles from the day when the Governor-General of India in Council shall notify in the *Calcutta Gazette* that such regulations have been provided, and such measures taken, as the Governor-General in Council deems necessary for the protection of such Emigrants during their residence in the said Colonial Dependency of Seychelles and in respect of their return to India.

Commencement of Act.